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## मध्यप्रदेश राजपत्र

## ( असाधारण ) प्राधिकार से प्रकाशित

क्रमांक ४०९]

भोपाल, शुक्रवार, दिनांक 27 जुलाई 2018—श्रावण 5, शक 1940

वाणिज्यिक कर विभाग मंत्रालय. वल्लभ भवन, भोपाल

No. F A-3-35-2017-1-V(61)

Bhopal, the 27th July 2018

In exercise of the powers conferred by sub-section (1) of section 11 of the Madhya Pradesh Goods and Services Tax Act, 2017 (19 of 2017), the State Government, on the recommendations of the Council, hereby makes the following further amendments in this department's notification No. FA-3-35/2017/1/V(63) dated 30th June, 2017, namely:-

In the said notification, in the Schedule, -

(i) after S. No. 92 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:

"92 A	1401	Sal leaves, siali leaves, sisal leaves, sabai grass";	-
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(ii) after S. No. 93 A and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"93 B	1404 90 90	Vegetable materials, for manufacture of jhadoo or broom sticks";
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(iii) for S. No. 102 A and entries relating thereto, the following shall be substituted, namely: -

"102A	2306	De-oiled rice bran
		Explanation: The exemption applies to de-oiled rice bran falling under heading 2306 with effect from 25 <sup>th</sup> January, 2018";

(iv) after S. No. 114 and the entries relating thereto, the following serial numbers and the entries shall be inserted, namely: -

"1144	44 or 68	Deities made of stone, marble or wood
114B	46	Khali Dona; Goods made of sal leaves, siali leaves, sisal leaves, sabai grass, including sabai grass rope";

(v) for S. No. 117 and the entries relating thereto, the following shall be substituted, namely:-

"117	48 or 4907	Rupee notes or coins when sold to Reserve Bank of
	or 71	India or the Government of India";

(vi) after S. No. 132 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"132A	53	Coir pith compost other than those put up in unit container and, -  (a) bearing a registered brand name; or  (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand
		name has been foregone voluntarily, subject to the
		conditions as in the ANNEXURE I]";

(vii) after S. No. 146 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"146A	9619 00 10 or	Sanitary tampons";	(pads)	or	sanitary	napkins;
	9619 00 20		•			·

(viii) after S. No. 151 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"152	Any Chapter	Rakhi (other than those made of goods falling
	except 71	under Chapter 71)".

2. This notification shall come into force on the 27<sup>th</sup> July, 2018.

By order and in the name of the Governor of Madhya Pradesh ARUN PARMAR, Dy Secy.